

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.81/2008

This the 21st day of February 2008

HON'BLE MS. SADHNA SRIVASTAVA, MEMBER JUDICIAL.

Manish Kumar aged about 27 years, S/o Late Ghanshyam Kumar, R/o 589 Kha/823, Ambedkarpuram, Telibagh, Lucknow.

...Applicant.

By Advocate: Shri U.C. Saxena.

Versus.

1. Union of India through Secretary Ministry of Defence, New Delhi.
2. Director General, Aeronautical Quality Assurance, Ministry of Defence H-Block, New Delhi-110011.
3. Chief Resident Inspector, Director General of Aeronautical Quality Assurance, Ministry of Defence H.A.L. P.O. Lucknow-16.

By Advocate: Shri G.K. Singh.

...Respondents.

ORDER (Oral)

BY HON'BLE MS. SADHNA SRIVASTAVA, MEMBER (J)

The subject matter is compassionate appointment.

2. By means of this O.A. the applicant seeks for a direction to the respondents to appoint him on any suitable post on compassionate ground.



3. The facts in brief are that the applicant's father i.e. Late Ghanshyam Kumar while working as Private Secretary to Deputy Director General in the office of Respondent No.3, died in harness leaving behind widow, two sons and two daughters. It is alleged in the OA that the applicant's father was only earning member in the family. Immediately, after the death of his father the applicant moved an application on 29.06.2007 (Annexure-A-4) for appointment on compassionate ground. Thereafter, on 18.12.2007, he moved another application before the respondents annexing all the required documents for appointment on compassionate ground. But the respondents have not yet passed any order on the application of the applicant. Hence, this OA.

4. Shri G.K. Singh, Learned counsel appearing on behalf of the respondents submits that the application dated 29.06.2007 has not been received in the office. On 18.12.2007, the applicant has filed an application but six months time has not passed hence, the OA is premature.

5. Shri U.C. Saxena, learned counsel for applicant submits that the OA may be disposed of with a direction to the respondents to decide the pending representation of the applicant with a reasoned and speaking order.

6. After hearing counsel for the parties, I am of the opinion that the OA can be disposed of at admission stage by giving a direction to the respondents to dispose of the representation of the applicant with a reasoned and speaking order. Accordingly, the Respondent No.2 is hereby directed to treat this O.A. as representation of the applicant and decide the same by a reasoned and speaking order in accordance



with rules within a period of four months from the date of receipt of the copy of this order. The applicant is directed to serve the certified copy of this order alongwith copy of OA on Respondent No.2. However, it is made clear that I have not expressed any opinion on the merits of the case. No costs.


(SADHNA SRIVASTAVA)
MEMBER (J)

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